

sheeting the case before a court of law.....

**SHRI INDRAJIT GUPTA (Alipore):**  
First, you have to catch somebody.

**SHRI H. N. BAHUGUNA:** Yes; he is right. Then only, you can fix the charge-sheet that it was he who did it and so on and so forth. As my hon. friend, Shri Indrajit Gupta, said, the first step is to apprehend the person concerned and then fix the responsibility and proceed in the matter. This Department is not going to convict anybody. It is the court which is to determine what should be the conviction if at all, at sometime, we are able to catch hold of the culprit.

He says that there were 44 bombs in Bombay. I myself said 42; that was till yesterday; yesterday night information came about two more; that was, after I had sent the statement to the Secretariat. Therefore, it is true that the number is 44. But the injured person is only one in the whole country. Outside the country we have no firm information. Papers are saying different things. But I am not prepared to accept anything till we get a communication. The postal organisation of Great Britain, till this day, has not written to us anything about our mail or about letters sent through us in which something has happened to the citizen of U. K. Therefore, I am not able to say whether our letter has hurt anybody outside this country. But, in this country, I would again repeat, only one person has been involved, whose three fingers have been exploded. He is recovering by God's grace and I am sure he will be alright and fit for duty soon.

The hon. Member has also said that so many days have passed by and yet we have not been able to fix the responsibility. Crimes of this nature take years not only in this country but the world over. Even with the very high degree of knowledge in detective methods, many countries fail even to detect some crimes. I am not

sure what will happen to this crime, but we are trying our best.

12.47 hrs.

PAPERS LAID ON THE TABLE

INDIAN TELEGRAPH (EIGHTH AMENDMENT) RULES

**THE MINISTER OF COMMUNICATIONS (SHRI H. N. BAHUGUNA):**  
I beg to lay on the Table a copy of the Indian Telegraph (Eighth Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G. S. R. 545 in Gazette of India dated the 29th July, 1972, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. (Placed in Library. See LT-3663/72).

NOTIFICATION UNDER ARMS ACT AND ALL-INDIA SERVICES.

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA):**  
I beg to lay on the Table—

- (1) A copy of the Arms (Second Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 1011 (A) in Gazette of India dated the 26th August, 1972, under sub-section (3) of section 44 of the Arms Act, 1959 (Placed in Library. See No. LT-3664/72).
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
  - (i) The Indian Forest Service (Pay) Third Amendment Rules, 1972, published in Notification No. G.S.R. 401 (E) in Gazette of India dated the 2nd September, 1972. (Placed in Library. See No. LT-3667/72).
  - (ii) The Indian Administrative Service (Recruitment) Amendment Rules, 1972, publi-